Circle: MRC Vehicle No. HR 26 CU 0369

29.06.2020

This is an application for releasing of RC of vehicle No. HR 26 CU 0369 and DL of applicant on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

ZO has filed his reply. RC & DL of the accused are already seized.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, the RC of the vehicle in question and DL of the applicant be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the TI.

Copy of this order be given dasti to applicant.

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Panchnama and valuation report shall be filed in the court within one month.

(Pankaj Arora) Link MM/West/THC/Delhi

State Vs. Deepak Kapoor FIR No. 0419/2020 PS: Punjabi Bagh Vehicle No. DL6SAZ-1826

29.06.2020

## This is an application for releasing vehicle bearing no. DL6SAZ-1826 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL6SAZ-1826 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

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(Pankaj Arora) Link MM/West/THC/Delhi 29.06.2020

State Vs. Latika Baluja FIR No. 0622/2020 u/s 279/337 IPC PS: Punjabi Bagh Vehicle No. DL9CAG-1191

29.06.2020

This is an application for releasing vehicle bearing no. DL9CAG-1191 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL9CAG-1191 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Panka) Arora) Link MM/West/THC/Delhi

State Vs. DTC & Ors. FIR No. 622/2020 PS Punjabi Bagh Vehicle No. DL6SAY-4979 29 06 2020

This is an application for releasing vehicle bearing no. DL6SAY-4979 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdan, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi. High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL6SAY-4979 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle stiffall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

Manish 29-06-2020

(Panka Arora) Link MM/West/THd/Delhi

29,06.2020

e-FIR No. 004141/20 PS: Hari Nagar u/s 379 IPC Vehicle No. DL-1LN 5758

29.06.2020

This is an application for releasing vehicle bearing no. DL-1LN 5758 on Superdari.

Present -

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL-1LN 5758 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet

(Pankaj Arora) Link MM/West THC/Delhi

29.06.2020

Copy 914 aft Rooper Rooper 29/6/2020

e-FIR No. 011773/20 u/s 379 IPC PS: Tilak Nagar Vehicle No. DL-8S-BP-3283

29.06.2020

This is an application for releasing vehicle bearing no. DL-8S-BP-3283 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL-8S-BP-3283 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora) Link MM/West/THC/Delht 29/06/2020

Jahren M 29/6/20

FIR No. 006141/2020/2020 u/s 379 IPC PS: Patel Nagar u/s 379 IPC Vehicle No. DL-12-S-0114

29.06.2020

This is an application for releasing the vehicle No. DL-12-S-0114 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

Ld. counsel for applicant.

IO has filed his reply. Taken on record

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL-12-S-0114 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet

(Pankaj Arora) Link MM/WęsVTHC/Delhi 29,06/2020

FIR No. 000292/2020 u/s 379 IPC PS: Patel Nagar u/s 379 IPC

29.06.2020

## This is an application for releasing mobile phone on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, mobile in question be released to the owner as per invoice.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet

(Pankaj Arora) Link MM/West/THC/Delhi / 29.06.2020

State Vs. Unknown person. FIR No. 04457/19 PS: Nangloi Vehicle No. DL4SBU-5269 29.06.2020

This is an application for releasing vehicle bearing no. DL4SBU-5269 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL4SBU-5269 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora) Link MM/West/THC/Delhi 29.06.2020

State Vs. Amit Kumar FIR No. 0145/2020 PS: Maya Puri u/s 379/411 IPC

29.06.2020

## This is an application for releasing mobile phone on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014

Considering the facts and circumstances and law laid down by higher courts, mobile in question be released to the owner as per invoice.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Panka) Arora) Link MM/West/THO Delhi 29,06,2020

Received Por 20

FIR No. 0044/20 PS Anand Parbat

29.06.2020

Fresh Challan received. It be checked and registered.

resent: IO in person along with case file.

File perused.

Put up for consideration on 06.07.2020

(Pankaj Arora) Link-MM/West/THC/Delhi 29.06.2020

State Vs. Satvik FIR No. 624/2020 PS: Punjabi Bagh Vehicle No. DL 4C NC 1672

29.06.2020

This is an application for releasing vehicle bearing no. DL 4C NC 1672 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL 4C NC 1672 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

29/6/2020

Yska Adhir gha, Ash.

(Parkaj Arora) Link MM/West/TWC/Delhi

State Vs. Kashiri Lal FIR No. 303/2020 u/s 354/354A/385/506/34 IPC PS: Patel Nagar

29.06.2020

Ld. APP for the State through video-conferencing in Present:

Cisco-Webex Application vide Meeting No. 576 403936.

Complainant in person.

Sh. Rajeev Kumar Malik, Ld. counsel for the

applicant/accused.

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that prior to the incident, the applicant has already lodged a complaint at PS regarding prostitution racket at the salon of the complainant. The applicant is also 85% physically disabled.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he had outraged the modesty of the employee of the complainant inside the salon. Serious allegation in this regard have been leveled in the FIR as well as in the statement under section 164 Cr. P.C of the victim. The accused/applicant is already previously convicted in case FIR no. 17/06 PS Karol Bagh for the offence under section 420 IPC. The allegations are serious in nature. No ground is made out for grant of bail at this stage. Accordingly, the present bail application is hereby dismissed.

Copy of this Order be given Dasti, as prayed for.

Link-MM/West/HC/Delhi

FIR No. 214/20 State Vs. Khurshid Ahmed PS: Ranjeet Nagar

29.06.2020

Present: Ld. APP for the State through video-conferencing in

Cisco-Webex Application vide Meeting No. 576 403936.

Sh. Ayub Khan, Ld. counsel for the

applicant/accused.

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he along with coaccused persons had committed theft in the shop of the complainant after breaking the locks of the shop. The entire incident was captured in CCTV footage collected by the IO. Allegations are serious in nature. No ground is made out for grant of bail at this stage. Accordingly, the present bail application is hereby dismissed.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora) Link-MM/West/JHC/Delhi

29.06.2020

apy Reversed

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State Vs. Jaidev @ Deva FIR No. 012723/20 PS: Ranjeet Nagar u/s 379/411 IPC

29.06.2020

Present:

Copy Resided

Ld. APP for the State through video-conferencing in

Cisco-Webex Application vide Meeting No. 576 403936.

Sh. Ayub Khan, Ld. counsel for the

applicant/accused.

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, investigation qua the accused is complete and accused is not previously involved in any other criminal case, no useful purpose shall be served by keeping the accused in JC. Accordingly, accused be released on bail on his furnishing personal bond in the sum of Rs. 10,000/- and one surety in the like amount. Accordingly, the present bail application stands disposed of.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora) Link-MM/West/THC/Delhi

State Vs. Kishan Rai FIR No.57/20 U/s 356/379/34 IPC PS: Hari Nagar

29.06.2020

Present:

Ld. APP for the State through video-conferencing in

Cisco-Webex Application vide Meeting No. 576 403 936.

Ld. counsel for accused/applicant Kishan Rai.

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

Since the accused has already been on interim bail, interim bail of the accused is hereby extended for further period of 45 days w.e.f. 02.07.2020.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora) Link-MM/West/THC/Delhi

State Vs. Sandeep FIR No. 747/20 PS: Nangloi u/s 33 Delhi Excise Act

29.06.2020

Present:

Ld. APP for the State through video-conferencing in

Cisco-Webex Application vide Meeting No. 576 403936.

Sh. Sanjeev Bisla, Ld. counsel for the

applicant/accused.

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose shall be served by keeping the accused in JC. Accordingly, accused be released on bail on his furnishing personal bond in the sum of Rs. 20,000/- and one surety in the like amount. Accordingly, the present bail application stands disposed of.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora) Link-MM/West/THC/Delhi 29,06,2020

FIR No. 699/20 PS: Nihal Vihar u/s 33/38 Delhi Excise Act

29.06.2020

Present:

Ld. APP for the State through video-conferencing in Cisco-Webex Application vide Meeting No. 576 403936.

Sh. Pranay Abhishek, Ld. counsel for the

applicant/accused.

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the accused is not previously convicted in any case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose shall be served by keeping the accused in JC. Accordingly, accused be released on bail on his furnishing personal bond in the sum of Rs. 20,000/- and one surety in the like amount. Accordingly, the present bail application stands disposed of.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora) Link-MM/West/THC/Delhi 29.06.2020

State Vs. Pankaj @ Hira FIR No. 113/20 PS: Paschim Vihar u/s 392/411 IPC

29.06.2020

Present:

Ld. APP for the State through video-conferencing in

Cisco-Webex Application vide Meeting No. 576 403936.

Sh. Roshan Lal, Ld. counsel for the

applicant/accused.

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Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the investigation in this matter has been completed, charge sheet is filed and accused is not previously involved in any other criminal case, no useful purpose shall be served by keeping the accused in JC. Accordingly, accused Pankaj @ Hira be released on bail on his furnishing personal bond in the sum of Rs. 20,000/- and one surety in the like amount. Accordingly, the present bail application stands disposed of.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora) Link-MM/West/THC/Delhi

State Vs. Sonu FIR No. 697/20 PS: Nihal Vihar u/s 33 Delhi Excise Act

29.06.2020

Present: Ld. APP for the State through video-conferencing in

Cisco-Webex Application vide Meeting No. 576 403936.

Sh. Pranay Abhishek, Ld. counsel for the

applicant/accused.

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the accused is not previously convicted in any case and he has been acquitted in most of the pending cases.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose shall be served by keeping the accused in JC. Accordingly, accused be released on bail on his furnishing personal bond in the sum of Rs. 20,000/- and one surety in the like amount. Accordingly, the present bail application stands disposed of.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora) Link-MM/West/THC/Delhi 29.06.2020

e-FIR No. 002399/2020 u/s379 IPC PS. Tilak Nagar Vehicle No. DL1SY4498

29.06.2020

This is an application for releasing vehicle bearing no. DL1SY4498 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL1SY4498 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora) Link MM/West/THC/Delhi 29.06.2020

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State Vs. Lal Chand FIR No. 006132 PS: Paschim Vihar u/s 379 IPC Mobil No. DL4SL/2019

29.06.2020

This is an application for releasing mobile phone on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, mobile in question be released to the owner as per invoice.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pahkaj Arora) Link MM/West/THC/Delhi

29,06.2020

e-FIR No. 037981/2019

PS: Nangloi

Vehicle No. DL4SCK-8608

29.06.2020

## This is an application for releasing vehicle bearing no. DL4SCK-8608 on Superdari.

Present:

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL4SCK-8608** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora) Link MM/West/THC/Delhi

29.06.2020

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D-434/ 44

State Vs. Not known FIR No. 010052/2020 u/s 379IPC PS: Nihal Vihar Vehicle No. DL4SCB-7462

29.06.2020

This is an application for releasing vehicle bearing no. DL4SCB-7462 on Superdari.

Present:-

Ld. APP for the State.

Ld. counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

- 69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
- 70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.
- 71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.
- 72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.
- 73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL4SCB-7462 be released to the registered owner after due identity verification and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora) Link MM/West/THC/Delhi 29.06.2020 State Vs.Devender @ Parvesh@Vikas e-FIR No. 006076/20 PS: Hari Nagar u/s 379/411/34 IPC

29.06.2020

Present: Ld. APP for the State through video-conferencing in

Cisco-Webex Application vide Meeting No. 576 403936.

Sh. Vikas Sharma, Ld. counsel for the

applicant/accused.

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose shall be served by keeping the accused in JC. Accordingly, accused be released on bail on his furnishing personal bond in the sum of Rs. 10,000/- and one surety in the like amount. Accordingly, the present bail application stands disposed of.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora) Link-MM/West/THC/Delhi 29.06.2020